

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).22889/2010

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

M/S CHHOTE LAL & ORS.
(With prayer for interim relief)

Respondent(s)

Date: 07/12/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Shankar Divate, Adv.

For Respondent(s)

Mr. P.V. Yogeswaran, Adv.
Mr. Pradeep Misra , Adv

UPON hearing counsel the Court made the following
O R D E R

Nobody is present for the petitioner.

It is unfortunate that the petitioner has failed to disclose the fact regarding service of notice, though an affidavit which has been filed as proof of service stating that "I am herewith enclosing the proof of service along with the covering letter of the District Court." However, such letter by the District Court does not confirm whether notices were served properly or not. Endorsement of notices are in vernacular language and are not clear.

At least there is no endorsement in two of the notices which are of Mr. Chandra Shekhar Tiwari, R-25 and R-36 Agya Ram Kushwaha.

Such document cannot be treated as proper proof of service. If the petitioner fails to file proof as per rules for confirmation of service upon unserved respondents on or before 5th January, 2012, list the

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matter before the Hon'ble Judge in Chamber for non-prosecution against such unserved respondents.

(S.G.SHAH)
REGISTRAR

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